(2021) 07 SEBI CK 0210

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 880, 881, 882, 883, 884, 885 Of 2021, Appeal No. 513, 514, 515 Of 2021

Anoop Jain And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 27-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0210

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : P N Modi, Neville Lashkari, Prakash Shah, Manish Chhangani, Kushal Shah

Judgement

1. All these appeals arise from a common order and are being taken up together.

2. We have heard the learned counsel for the parties.

Three weeksâ?? time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file rejoinder. List for admission and for

final disposal on 28th September, 2021.

3. Considering the facts that the trades were of the year 2012 and it took more than one year for the respondent to pass an order after conclusion of

the hearing we direct that the effect and operation of the order shall remain stayed during the pendency of the appeal.

4. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

